

(A)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 153 1995-

..... D. Bakas 13 Behera Applicant (s)

Versus

..... Union of India Respondent (s)

Sr. No.	Date	Order with Signature
1	13.3.95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><i>[Signature]</i> Registrar</p> <p>Heard Shri Deepak Mishra, learned counsel for the petitioner and Shri Ashok Mishra, learned Senior Standing Counsel for the Central Government, at length.</p> <p>The applicant, Shri Dibakar Behera, had earlier worked in Mirzapur Post Office in Bhadrak Postal Division for a period of five years and nine months upto the year 1991 in a put-off vacancy. On reinstatement of the regular EDBPM, the applicant had had to be removed from service whereupon he approached this Tribunal with a prayer that his candidature be considered for Aliah E.D.B.O. in another put-off vacancy. This Tribunal allowed the application with a direction that he should be adjusted temporarily in the said Aliah Post Office and that if, in future, a permanent vacancy comes up, he should be adjusted against it, keeping in view his experience. The applicant has been functioning as</p>

1 13.3.95

REGISTER

[Signature]
Registrar

Heard Shri Deepak Mishra, learned counsel for the petitioner and Shri Ashok Mishra, learned Senior Standing Counsel for the Central Government, at length.

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J.P.O. of
R3-50/- No. 80838-
1602 dt. 8.3.95-
has been filed.
[Signature]
13/3

The applicant has filed this application u/s 19 of A.T. Act, 1985 & in this application he has to absorb him in the post of E.D.B.P.M.
[Signature]
13/3

This application may be placed above Registrar's registration.
[Signature]
13/3

Registrar
[Signature]

S. 13.3.95

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(A)

Serial No. of Order	Date of Order	Order with Signature
.. 1	13.3.95	<p>EDBPM, Aliah since 1992 in pursuance of the said directions.</p> <p>It is his complaint in the present application that he has not so far been adjusted against any permanent vacancy, and that his present tenure is ^{as} uncertain and tenacious ^{tenuous} as it was earlier in Mirzapur Post Office inasmuch as the case against the regular EDBPM Aliah is still pending. Shri Deepak Mishra mentions that certain permanent vacancies have since arisen, and exist unfilled, at present in the Division and appointment of permanent EDBPM is required to be made in them.</p> <p>It is reiterated and directed that the petitioner should be adjusted, if there exists a regular vacancy, in the Division.</p> <p>The application is thus disposed of.</p>

MEMBER (ADMINISTRATIVE)

Order NO 1 dt. 13.3.95

Copy of this order may be sent to all the Respects alongwith copy of original application and free copy may be given to both the Counsels.

14.3.95

14.3.95
So (g)

Received the Commr order dt. 13.3.95
Sanjay Kumar, 15.3.95

Received copy of order dt. 13.3.95 on be sent to Asstt Secy S.S.C.
Asstt Secy
22/3/95